

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Criminal Appeal No(s). 1448/2014

LUXMI NARAIN SHUKLA & ANR

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

Date : 21/08/2015 This appeal was called on for hearing today.

For Appellant(s) Ms. Saumya Mehrotra,Adv.
Mr. Bhargava V. Desai,Adv.

For Respondent(s) Ms. Pragati Neekhara,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the respondent has stated that he does not need to file the additional documents. This is taken on record.

The learned counsel for the appellants shall be at liberty to file the additional documents within a period of four weeks whereafter no further extension shall be allowed.

List again on 16.11.2015.

(M K HANJURA)
Registrar

MG